

[Shri G G Swell]

recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

— —
ASSENT TO BILL

SECRETARY Sir, I lay on the Table the Appropriation (No 3) Bill 1972 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 5th May, 1972

12.25 hrs.

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BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday the 29th May, 1972, will consist of

1 Consideration and passing of

(a) The Constitution (Thirty first Amendment) Bill, 1972

(b) The Constitution (Thirty second Amendment) Bill, 1972

2 Consideration of a Motion for reference of the Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972, to a Joint Committee

3 Consideration and passing of the Taxation Laws (Extension to Jammu and Kashmir) Bill 1972

4 Consideration of a Motion for reference of the General Insurance (Nationalisation) Bill, 1972 to a Joint Committee

5 Consideration and passing of

(a) The Delhi Lands (Restriction on Transfer) Bill, 1972

(b) The Allgarh Muslim University

(Amendment) Bill, 1972.

(c) The University Grants Commission (Amendment) Bill, 1972

(d) The Hire Purchase Bill as passed by Rajya Sabha.

MR SPEAKER. I have received only one intimation, that is, from Shri S M. Banerjee.

श्री हुकम चन्द कच्छबाय (मुरेना) अध्यक्ष महोदय आपने नियम बड़ा कड़ा बचाया है। पहल तो ऐसी प्रथा थी कि सदस्य लोग माननीय समदीय कार्य मंत्री से कार्यक्रम के बारे में सवाल पूछ लेते थे. लेकिन अब हम अपनी बात नहीं कह सकते।

अध्यक्ष महोदय : जिन्होंने सूचना दी है उनको तो आप बोलने नहीं दत्त। ऐसा जमाना है जिसको हक है उसको रोक रद्द है।

SHRI S M BANERJEE (Kanpur)

First of all, I would like to know from the hon Minister what is the fate of the Constitution (Twenty-ninth Amendment) Bill. The Constitution (Twenty-ninth Amendment) Bill was introduced in this House some time back. But you are not coming with the Bill to get it passed. Is it dropped? I do not know.

Secondly I would request the Minister of Parliamentary Affairs that there should be some statement made on behalf of the Government or a brief discussion should be allowed regarding Vietnam. The bombing is going on unabated there. I would request the hon Minister to impress upon the Prime Minister to make a statement on that.

Lastly, we have read in the newspapers that the Government is still trying to make up its mind to grant full recognition to the G D R. Sir, 350 Members from all sections of the House have signed a memorandum. I would request you, before the session ends, to impress upon the Prime Minister to make a statement that the G D R will be given full recognition.

SHRI RAJ BAHADUR : Sir, we have to assess the respective priorities so far a

Government Business in the House is concerned. The Constitution (Thirty-first Amendment) Bill relates to certain privileges of the I.C.S. officers, and the Constitution (Thirty second Amendment) Bill relates to the inclusion in the Ninth Schedule of certain provisions relating to Kerala Land Reforms. Therefore, we thought that we must get through these Bills in this session. We have given priority to these Bills. As far as Vietnam situation and recognition of G.D.R. are concerned. We have hardly any time now for all these things.

SHRI S. M. BANERJEE : You make a statement.

SHRI RAJ BAHADUR : A statement can be made only when a decision is taken. You want a statement to be made before any decision is taken? Let the decision be taken first.

SHRI S. M. BANERJEE : The Session is coming to an end. I would request the Government to make a statement in this House about India's stand and the steps taken towards easing the tension in Vietnam.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : They are beating the students in Calcutta, those who went to demonstrate in front of the American Consulate.

SHRI RAJ BAHADUR : Mr. Bosu is here. How can it be done?

SHRI JYOTIRMOY BOSU : I rise on a point of order under rule 376 concerning the business before the House....

MR. SPEAKER : What is the point of order?

SHRI JYOTIRMOY BOSU : Our functioning as Parliamentarians in Delhi has become impossible.....

MR. SPEAKER : It is not a point of order.

SHRI JYOTIRMOY BOSU : We are being shadowed constantly by police. Our office in 4, Asoka Road, is constantly watched by the police. If the Minister is free, I can show him right now four watchers standing there...*(Interruption)*

MR. SPEAKER : Please sit down.

SHRI JYOTIRMOY BOSU : We cannot perform our Parliamentary duties because these watchmen are around us constantly following. Our telephones are tapped and letters are destroyed. Our functioning as Parliamentarians in Delhi has become impossible. We are living in a gestapo rule. People must know what is the character of this Government.

MR. SPEAKER : I am really surprised how he goes on speaking like this.

12-27 hrs.

ARREST OF MEMBER

Shri A. K. Gopalan

MR. SPEAKER : I have to inform the House that I have received the following wireless messages, dated the 25th May, 1972, from the Commissioner of Police, Trivandrum city :—

I

"Today at 4 P. M. Shri A. K. Gopalan, Member, Lok Sabha, removed by police under Section 38 (2) of the Kerala Police Act for trespassing into a private land at Poojapura, Trivandrum, and refusing the lawful directions of the police to desist from trespassing."

II

"Shri A. K. Gopalan, Member, Lok Sabha, was produced before the Sub-Magistrate, Court II, Trivandrum, in petty case No. 97/72 of Poojapura Police Station for offences under Sections 47 and 52, Kerala Police Act, 1960. He pleaded not guilty. Released on bail by Court. Case adjourned to 5th June, 1972."

SHRI DINEN BHATTACHARYA (Scrapore) ; He was bodily lifted and put into the police van. It has come in the papers. *(Interruption)*